

(b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Coffee Board subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(iii) Marine Products Export Development Authority

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (3) (c) of Section 4 of the Marine Products Export Development Authority Act, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Marine Products Export Development Authority Act, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(iv) Rubber Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule (4) (1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule (4) (1) of the Rubber Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(v) Spices Board

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board Act, 1986, read with rule 4 of Spices Board Rules 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board